

month. Before that, the report of the Backward Classes Commission should have been discussed here.

Mr. Speaker: The hon. Minister has said that he will place it on the Table of the House.

Shri Jangde: We are not having time to discuss it in this session.

Mr. Speaker: The hon. Members can go on referring to it at the time of discussion of that Bill so far as it affects that.

Shri Velayudhan (Quilon cum Mavelikkara—Reserved—Sch. Castes): We should have time to finish reading the report. (Interruptions.)

Mr. Speaker: The hon. Members are anxious to have some discussion on the Report of the Backward Classes Commission. The Bill that is placed before the House deals with particular matters; it does not cover the entire range of subjects covered by that Report. Usually, some time is given for the discussion of the Report after the Report is presented. Is it possible to provide some time?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): It is not possible, unless we decide to sit beyond the 13th of this month.

Mr. Speaker: Very well; we will consider it.

Shri H. N. Mukerjee (Calcutta North-East): I suggest that the Report be circulated to the Members and not merely laid on the Table. It is necessary for us to go through it before we discuss it.

Mr. Speaker: Copies will be circulated to all Members; it will either be sent to their houses or it will be kept in the Notice Office so that the hon. Members who want to have a copy may take it from the Notice Office.

REPRESENTATION OF THE PEOPLE (THIRD AMENDMENT) BILL*

The Minister of Law and Minority Affairs (Shri Biswas): Sir, I beg to

move for leave to introduce a Bill further to amend the Representation of the People Act, 1950.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950.”

The motion was adopted.

Shri Biswas: Sir, I introduce the Bill.

BUSINESS OF THE HOUSE

Shri Bansal (Jhajjar—Rewari): Sir, before you proceed with the next business, I would like to refer, with your permission, to the time that has been allotted to the discussion of the Central Excises and Salt (Amendment) Bill. After going through the Bill, some of us find that it initiates a complete departure from the taxation policy and tries to tackle the inflationary situation in the country in a particular manner. It involves a large number of principles which will require to be discussed in this House. I request that two hours' time is not sufficient and that some more time should be given. In fact, I would go as far as to suggest that even if some time is cut from the discussion of the Report of the Planning Commission, this should be given more time.

Several Hon. Members: No.

Mr. Speaker: What more time does he want?

Shri Bansal: At least two more hours should be given.

Mr. Speaker: We will consider. Originally, when it was introduced in this House, some hon. Members have suggested that two hours may be allotted for this Bill. Now the hon. Member says that it involves a matter of policy and so on. But, I think there may not be many hon. Members who will deal with that subject; a few of them will touch that subject,

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